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ARUNACHAL PRADESH LEGISLATIVE ASSEMBLY SECRETARIAT **ITANAGAR**

The 9th March, 2018

No. LA/ Bill-3/2018.—The following Bill introduced in the Arunachal Pradesh Legislative Assembly on the 9th March, 2018 is published under Rules 73 of the Rules of Procedure and Conduct of Business in Arunachal Pradesh Legislative Assembly for general information.

BILL NO. 3 of 2018

THE ADOPTION OF THE CENTRAL STREET VENDORS (PROTECTION OF LIVELIHOOD AND REGULATION OF STREET VENDING) ACT, 2014 (NO. 7 OF 2014), **ARUNACHAL PRADESH BILL, 2018.**

Α

BILL

to provide for adoption of the Central Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (Act No. 7 of 2014).

BE it enacted by Arunachal Pradesh Legislative Assembly in the Sixty-ninth year of the Republic of India as follows:-

1. (1) This Act may be called the adoption of the Central Street Vendors (Protection Short title, extent, of Livelihood and Regulation of Street Vending) Act, 2014 (No. 7 of 2014), Arunachal Pradesh Act, 2018.

commencement and provisions.

- It shall extend to the whole of the State of Arunachal Pradesh.
- (3) It shall come into force at once.
- The Act mentioned in the Schedule, subject to the modifications, specified in the Adoption with Schedule and all, rules, order, regulations and schemes made thereunder are amendment hereby adapted and shall be enforced in the State of Arunachal Pradesh.

of the Central Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (No. 7 of 2014).

THE SCHEDULE

(See Section-2)

Year	Act No.	Short Title	Modifications if any
1	2	3	4
2014	7	The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (No. 7 of 2014).	 In the Central Act, for the words, "Urban Development Authority" wherever appear, the words "Local Planning Authority" shall be substituted.
			ii. For the words "Town and Country Planning Act or the Unban Development Act or the Municipality Act" wherever appear, the words "the Arunachal Pradesh Urban and Country Planning Act' 2007 (Act No.3 of 2008) and the Arunachal Pradesh Municipal Act '2007 (Act. No.4 of 2008)" respectively shall be substituted.
			iii. For the words "Municipal Commissioner or Chief Executive Officer" wherever appears in the Act, the words "Chief Municipal Executive Officer or Municipal Executive Officer or Municipal President" shall be substituted.
			 iv. For the words "Central Government" the words "State Government" shall be substituted, wherever necessary.
			v. For words "House of Parliament" wherever appears, the words "The State Legislature" shall be substituted, wherever necessary.
Repea Savino		3	The Arunachal Pradesh Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2011 (Act No.4 of 2011) is hereby repealed.
			Notwithstanding such repealed any action taken under the said Act shall be deemed to have been validly taken under the corresponding provisions of this Act.

Dated Itanagar, the..... March, 2018.

M. Lasa Secretary, Legislative Assembly, Arunachal Pradesh, Itanagar.